

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No.211

CP(CAA) 72 of 2020 in CA(CAA) 51 of 2020

**Proceedings under Section 230-232**

**IN THE MATTER OF:**

Sijcon Design & Eng Pvt Ltd

.....Applicant

.....Respondent

**Order delivered on: 14/12/2023**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)  
Mr. Sameer Kakar, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. Monaal Davawala, Proxy Adv. for  
: Mr. Pavan Godiawala, Adv.  
For the Respondent :

**ORDER**

Learned Proxy Counsel for the applicant, Mr. Monaal Davawala, submits that the matter in respect of the Transferor Co. has now been reserved for the pronouncement of the order before the Hon'ble NCLT, Mumbai Bench. Hence, requested further adjournment in the matter in order to place on record the decision of the said Bench.

At the request of the Learned Proxy Counsel, the matter stands adjourned to 18.01.2024.

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**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**